



2026:AHC:7008

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19336 of 2025

Deepak Panwar

.....Petitioner(s)

Versus

The State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Divya Jyoti, Shyam Sharan Shrivastava
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to (a) Issue, a writ, in the nature of certiorari, quashing the impugned order dated 06/12/2024, passed by the Respondent No. 3, (enclosed as Annexure-1) to the writ petition; (b) Issue, a writ, order or direction, in the nature of mandamus, directing the Respondent Authorities, to Reinstate the services of the petitioner on the post of Company Commander, treating the petitioner continuous in service, with all consequential benefits and to pay the regular salary of the petitioner, month by month when it falls become due; (c) Issue, a writ, order or direction, in the nature of mandamus, commanding the respondents, to Re-Consider the claim of the petitioner for Reinstatement in his services; (d) Issue, any other writ order or direction, in favour of the petitioner, as this Hon'ble Court deem fit and proper in the present facts and circumstances of the case, so as to secure the ends of justice or else, the petitioner shall suffer irreparably; (e) award cost of the Writ Petition to the petitioner, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

(Vikas Budhwar,J.)

January 12, 2026

Rajesh